

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office the Registrar Judicial at Jammu)

Subject: Strict adherence to the procedure prescribed under Circular No. 03 of 2023/RG/NG-382(I) dated 25.07.2023 regarding obtaining prior permission of the competent authority.

Reference : Communication No. 41565 of 2026/RG/NG-745 (P) Dated 10.09.2026

ORDER

No: 308 /RJ/HCWJ/2026

Dated: 16.09.2026

Pursuant to the directions received from the office of the Worthy Registrar General, High Court of Jammu & Kashmir and Ladakh vide communication No. 41565 of 2026/EG/NG-745 (P) dated 10.09.2026, all the Officers and Officials of the High Court Wing, Jammu are hereby strictly directed to adhere to the guidelines issued vide Circular No. 03 of 2023/RG/NG-382 (I) dated 25.07.2023 whereby it has been directed as under:

“Recently, it has been observed that officers/officials of the High Court of Jammu & Kashmir and Ladakh who are desirous to appear in any competitive examination or intend to pursue further studies either do not seek prior permission from the competent authority or apply for such permission only after submitting their examination/admission forms, which has given rise to new trend and the same is against the set official procedure. In order to curb this practice, it is hereby impressed upon all the officers/officials of the High Court of Jammu & Kashmir and Ladakh who desires to apply and appear in any competitive examination or intend to pursue further studies to seek prior permission from the competent authority before submitting their forms to the concerned quarters. Any deviation thereof shall be viewed seriously”.

It is reiterated for the information of all concerned that any Officer/Official desirous of appearing in any competitive examination or intending to pursue further studies must seek **prior permission** from the competent authority before submitting their examination or admission forms to the concerned quarters.

In terms of the mandates of the Worthy Registrar General, **no application for permission or ex-post facto sanction shall be entertained in the future if it is found to be contradictory to the guidelines laid down in the aforementioned Circular.**

Any deviation from these instructions shall be viewed seriously and will invite strict disciplinary action under the rules.


(Swati Gupta)
Registrar Judicial

No: 2342-45/RJ/HCWJ/2026

Dated: 16.09.2026

Copy to:

1. The Worthy Registrar General, High Court of J&K and Ladakh, for information. This is in compliance to your office communication referred to above.
2. Incharge NIC, High Court of J&K and Ladakh, Jammu for uploading the same of the official website of the High Court.
3. All concerned Office Heads/Section Heads, High Court Wing, Jammu, for information and with the direction to circulate this order among all officers/officials working under the supervision for strict compliance.
4. Office file.


Registrar Judicial